

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UN-STARRED QUESTION NO. 2352
ANSWERED ON Monday, December 15, 2025**

Companies Penalised under the Companies Act, 2013

2352 Dr. Kalyan Vaijinathrao Kale:

Will the Minister of CORPORATE AFFAIRS be pleased to state :

- a) the total number of companies penalised for non-compliance under various provisions of the Companies Act, 2013 between 2019-2025, year/State/UT-wise;**
- b) the total number of penalties imposed and amount recovered during this period;**
- c) the number of companies struck off from the register of companies for non-filing of statutory returns since 2020, year-wise; and**
- d) whether the Government has conducted any review of the impact of these enforcement measures on improving corporate governance and compliance levels, and if so, the details thereof?**

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

(a): The year-wise and State/UT-wise details of the total number of companies penalised for non-compliance under various provisions of the Companies Act, 2013 between 2019 and 2025, are provided in Annexure I.

(b): The total number of penalties imposed, and amount recovered from 2019 to 2025, are provided in Annexure II (A&B).

(c) This Ministry has carried out Strike-Off drives under section 248(1) of the Companies Act, 2013 for striking off such companies which were not carrying on any business or operation for a period of two immediately preceding financial years and had not made any application within such period for obtaining the status of a dormant company under section 455 of the Act or the subscribers to the memorandum have not paid the subscription which they had undertaken to pay at the time of incorporation of a company and declaration to this effect has not been filed within one hundred and eighty days of its incorporation under sub-section (1) of section 10(A) of the Act or was not carrying on any business or operations, as revealed after the physical verification carried out under section 12(9) of the Act. In addition, under Section 248(2) of the Companies Act, 2013 applications for voluntary strike off the company are also filed. Since 2020, year-wise details of companies struck off under section 248(1) and 248(2) which includes companies who have not filed statutory returns are given in Annexure-III.

(d): The Act provides a detailed framework to address both minor and major violations, including adherence to accounting and auditing standards, statutory filings, duties of the Board and its committees, responsibilities of independent directors and auditors, and mandatory disclosures. Enforcement actions - such as adjudication orders, compounding orders, and court convictions - have led to the penalisation of such companies for non-compliance. These measures have contributed to enhanced accountability, strengthened governance practices, and an overall improvement in corporate compliance behaviour.

Annexure I as referred in Para `a' of Lok Sabha Unstarred Question No. 2352 for 15.12.2025

Total Number of Companies Penalised for Non-Compliance							
S.No.	State/UT	2019-20	2020-21	2021-22	2022-23	2023-24	2024-25
1	Andaman & Nicobar	0	0	0	0	0	0
2	Andhra Pradesh	5	0	8	136	21	7
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	0	2	4	4	6	9
5	Bihar	25	3	14	55	38	23
6	Chandigarh	0	0	2	0	0	3
7	Chattisgarh	0	0	19	7	63	21
8	Dadra & Nagar Haveli	0	0	0	1	2	0
9	Daman and Diu	7	0	0	0	1	1
10	Delhi	103	52	31	110	137	139
11	Goa	101	0	2	8	1	6
12	Gujarat	25	5	47	152	169	57
13	Haryana	6	2	5	29	41	15
14	Himachal Pradesh	0	0	0	0	2	0
15	Jammu & Kashmir	1	0	0	2	7	0
16	Jharkhand	0	0	0	0	0	1
17	Karnataka	112	89	98	66	93	202
18	Kerala	246	24	56	74	79	27
19	Ladakh	0	0	0	0	0	0
20	Lakshadweep	0	0	0	0	0	0
21	Madhya Pradesh	16	14	36	40	71	23
22	Maharashtra	45	10	52	75	119	174
23	Manipur	0	0	0	0	0	0
24	Meghalaya	0	0	0	0	1	0
25	Mizoram	0	0	0	0	0	0
26	Nagaland	0	0	0	0	0	0
27	Odisha	39	4	43	89	38	15
28	Pondicherry	0	0	1	10	3	8
29	Punjab	0	0	3	0	5	0
30	Rajasthan	31	6	17	60	85	57
31	Tamil Nadu	22	3	15	101	57	140
32	Telangana	20	15	22	21	7	38
33	Tripura	0	0	0	0	0	0
34	Uttar Pradesh	31	0	22	3	21	79
35	Uttarakhand	0	0	0	1	7	14
36	West Bengal	78	59	120	157	119	129
	Total	913	288	617	1201	1193	1188

Annexure II A -As referred in Para `b' of Lok Sabha Unstarred Question No. 2352 for 15.12.2025

Total Penalty imposed and Amount Recovered (Amount in Rs.)							
Sl. No.	State/UT	2019-2020		2020-21		2021-22	
		Penalty imposed	Amount Recovered	Penalty imposed	Amount Recovered	Penalty imposed	Amount Recovered
1	Andaman & Nicobar	0	0	0	0	0	0
2	Andhra Pradesh	6,91,000	4,96,200	0	0	55,38,750	20,41,950
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	0	0	4,00,000	4,00,000	10,88,000	10,88,000
5	Bihar	1285000	0	1231100	0	3160000	0
6	Chandigarh	0	0	0	0	15174	0
7	Chattisgarh	0	0	0	0	6224000	24000
8	Dadra & Nagar Haveli	0	0	0	0	0	0
9	Daman and Diu	5103600	196850	0	0	0	0
10	Delhi	2691000	388000	5817300	2378900	8547500	282900
11	Goa	45462000	1746055	0	0	0	0
12	Gujarat	734500	6000	886000	160000	34524100	4241000
13	Haryana	600000	0	125000	125000	1629000	110000
14	Himachal Pradesh	0	0	0	0	0	0
15	Jammu & Kashmir	400000	0	0	0	0	0
16	Jharkhand	Nil	Nil	Nil	Nil	Nil	Nil
17	Karnataka	3,85,90,600	1,32,80,740	2,69,62,000	1,78,92,500	5,90,87,758	1,99,00,758
18	Kerala	2,29,45,000	44,96,850	0	0	0	0
19	Ladakh	0	0	0	0	0	0
20	Lakshadweep	0	0	0	0	0	0
21	Madhya Pradesh	2840000	120000	2060000	565000	5764000	1402000
22	Maharashtra	16266000	18,45,000	17143400	1611500	29822500	12745800
23	Manipur	0	0	0	0	0	0
24	Maghalaya	0	0	0	0	0	0
25	Mizoram	0	0	0	0	0	0
26	Nagaland	0	0	0	0	0	0
27	Odisha	18100600	20000	1156000	0	8532400	459000
28	Pondicherry	0	0	0	0	51000	51000
29	Punjab	0	0	0	0	3620300	0
30	Rajasthan	265200	0	20000	15000	3485500	296000
31	Tamil Nadu	4,97,63,500	42,82,220	29,60,000	29,60,000	55,28,740	8,38,700
32	Telangana	5767200	4874200	463200	463200	3893600	3133600
33	Tripura	0	0	0	0	0	0
34	Uttar Pradesh	10100000	130000	0	0	8224000	0

35	Uttarakhand	0	0	0	0	0	0
36	West Bengal	1047500	32500	1639100	0	1500000	185000
	Total	222652700	31914615	60863100	26571100	190236322	46799708

Annexure II B- As referred in Para `b' of Lok Sabha Unstarred Question No. 2352 for 15.12.2025

Total Penalty imposed and Amount Recovered (Amount in Rs.)							
Sl. No.	State/UT	2022-2023		2023-2024		2024-2025	
		Penalty imposed	Amount Recovered	Penalty imposed	Amount Recovered	Penalty imposed	Amount Recovered
1	Andaman & Nicobar	0	0	0	0	0	0
2	Andhra Pradesh	16,31,05,200	3,58,11,260	3,68,65,400	43,57,400	84,33,800	15,45,000
3	Arunachal Pradesh	0	0	0	0	0	0
4	Assam	7,58,190	7,58,190	16,27,650	8,39,350	92,39,300	4,15,000
5	Bihar	28471650	534400	28300300	342000	23871400	911050
6	Chandigarh	0	0	3353500	0	3353500	992000
7	Chattisgarh	2051000	150080	25581200	1115000	6796375	286675
8	Dadra & Nagar Haveli	6000	0	177600	0	0	0
9	Daman and Diu	0	0	400000	400000	190000	190000
10	Delhi	22322600	5665750	13910002	4470000	46137650	9430918
11	Goa	4675200	900000	0	0	34897600	34897600
12	Gujarat	44563750	6731800	40927650	7488050	71426848	9035900
13	Haryana	4855842	1138000	8498923	6150718	76407600	4080800
14	Himachal Pradesh	0	0	4878850	0	0	0
15	Jammu & Kashmir	2004000	404000	8397200	0	0	0
16	Jharkhand	Nil	Nil	Nil	Nil	500000	500000
17	Karnataka	3,36,45,879	1,37,05,429	9,04,29,110	3,52,31,241	17,44,69,310	6,55,92,558
18	Kerala	40000	40000	51,72,200	4,50,000	1,49,04,100	11,63,000
19	Ladakh	0	0	0	0	0	0
20	Laksha dweep	0	0	0	0	0	0
21	Madhya Pradesh	5402400	1903400	78871800	948500	17263100	727250
22	Maharashtra	28090900	20662500	157610420	38400800	136056493	57862710
23	Manipur	0	0	0	0	0	0
24	Maghalaya	0	0	15,00,000	2,30,000	0	0
25	Mizoram	0	0	0	0	0	0
26	Nagaland	0	0	0	0	0	0
27	Odisha	9158300	160000	7431600	6331600	8860700	416500
28	Pondicherry	40,11,900	20000	41,15,000	80000	1,49,54,000	18,00,000
29	Punjab	0	0	4329500	0	0	0
30	Rajasthan	14918050	1469500	16671000	4366150	47165400	7398380
31	Tamil Nadu	9,27,75,620	80,49,700	6,10,48,106	18,59,400	14,19,82,609	90,97,800

32	Telangana	20814382	10386484	25693450	3471250	23148400	14499420
33	Tripura	0	0	0	0	0	0
34	Uttar Pradesh	2292600	0	23871600	50000	197838700	7872900
35	Uttarakhand	250000	0	993000	280000	843400	616400
36	West Bengal	28808200	7439200	27839000	6832800	14244800	15723700
	Total	513021663	115929693	678494061	123694259	1072985085	245055561

Annexure III as referred in Para `c' of Lok Sabha Unstarred Question No. 2352 for 15.12.2025

Number of Companies Struck Off							
S No.	State/UT	2020-2021	2021-2022	2022-2023	2023-2024	2024-2025	Grand Total
1	Andaman and Nicobar Islands	2	3	53	6	3	67
2	Andhra Pradesh		1354	2401	400	224	4379
3	Arunachal Pradesh	3	27	32	4	2	68
4	Assam	65	361	587	90	86	1189
5	Bihar	184	1771	2812	185	176	5128
6	Chandigarh	169	461	303	51	89	1073
7	Chattisgarh	47	324	445	67	97	980
8	Dadra & Nagar Haveli	1	14	13	1	2	31
9	Daman and Diu	2	5	12	12	5	36
10	Delhi	1972	5165	16046	2151	2372	27706
11	Goa	34	213	184	78	72	581
12	Gujarat	252	3400	2626	665	891	7834
13	Haryana	408	1076	4813	585	732	7614
14	Himachal Pradesh	201	260	303	27	70	861
15	Jammu & Kashmir		322	450	29	30	831
16	Jharkhand	136	974	886	185	92	2273
17	Karnataka	1025	6100	4339	2317	1615	15396
18	Kerala	956	2121	1558	459	508	5602
19	Ladakh		5	5			10
20	Lakshadweep	1			2		3
21	Madhya Pradesh	107	541	2427	446	358	3879
22	Maharashtra	2250	11657	12045	3276	3290	32518
23	Manipur	4	51	147	4	6	212
24	Meghalaya	10	29	21	7	2	69
25	Mizoram		9	18	2		29
26	Nagaland	2	19	27	6	3	57
27	Odisha	75	1013	1330	81	159	2658
28	Pondicherry	35	80	82	18	22	237
29	Punjab	330	902	926	125	211	2494
30	Rajasthan	505	1704	1902	426	572	5109
31	Tamil Nadu	1294	6071	4662	964	1179	14170
32	Telangana	693	4991	3795	1763	860	12102
33	Tripura	3	27	91	4	8	133
34	Uttar Pradesh	1934	1594	12079	1234	1046	17887

35	Uttarakhand		244	960	73	133	1410
36	West Bengal	4	9338	3682	721	922	14667
	Grand Total	12704	62226	82062	16464	15837	189293